GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1778
ANSWERED ON:22.07.2014
RESERVATION FOR DIFFERENTLY ABLED PERSONS
Kateel Shri Nalin Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government provides 3 per cent reservation for the persons with disabilities under the Persons with Disabilities Act, 1995 :
- (b) if so, the details thereof;
- (c) whether the Government proposes to increase the said reservation from 3 to 5 per cent and enact a new legislation to protect such persons;
- (d) if so, the details thereof;
- (e) whether the Government is considering to earmark a portion of the Budgetary allocation of all the Ministries for the welfare of persons with disabilities; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATEIN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

- (a)&(b) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every appropriate Government shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability of which one per cent each shall be reserved for persons suffering from
- (i) blindness or low vision;
- (ii) hearing impairment;
- (iii) locomotor disability or cerebral palsy, in the posts identified for each disability
- (c)&(d) The Government has introduced the Rights of Persons with Disabilities Bill, 2014 in the Rajya Sabha on 7.02.2014 wherein it has been proposed to increase the reservation from three percent to five percent for persons with disabilities.
- (e) & (f) The Union Ministry of Social Justice & Empowerment has taken up with concerned Central Ministries/Departments to earmark 3% of their Budgetary allocation for the welfare schemes for Persons with Disabilities.